## **Central Administrative Tribunal Principal Bench New Delhi**

OA No.3299/2018

New Delhi, this the 4<sup>th</sup> of September, 2018

## Hon'ble Ms. Praveen Mahajan, Member (A)

Gaje Singh S/o Late Shri Mam Chand Working as Casual Labour in the office of Dy. Superintending Archaeological Chemist Archaeological Survey of India, Red Fort Complex Delhi-06; R/O H.No.40, Gali No.1 Vill.: Sadatpur Gujaran, North East Delhi -94.

.... Applicant

(By Advocate: Shri A.K.Bhakt)

Versus

Union of India & Ors. through

- The Secretary Ministry of Culture Shastri Bhawan, New Delhi.
- 2. **Director General** Archaeological Survey of India 24, Tilak Marg, New Delhi.

.... Respondents.

(By Advocate: Shri Y.P.Singh)

## **ORDER (ORAL)**

Heard the learned counsel for the applicant Shri A.K.Bhakt for some time. He stated the applicant has been working under the respondents since 1989, and have been continuously engaging and dis-engaging the applicant, intermittently, without granting him the benefits of regularization etc.

2. Shri Bhakt mentioned that the applicant was engaged and disengaged as casual labourer in August. 2018. He, submits that he will be satisfied if, the respondents are directed not to dis-engage the services of the applicant over fresh casual labourers who are being recruited by the respondents.

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3. The applicant requested that the respondents be directed to consider his representation and pass appropriate orders on the same. It is seen that the representation dated nil of the applicant is vague and refers to multiple reliefs. The applicant is directed to submit another representation to the respondents within six weeks from the date of receipt of a certified copy of this order. The respondents may decide the same within six weeks after receipt of the representation. This OA is accordingly disposed of at the admission stage itself.

(Praveen Mahajan) Member (A)

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